

**Name of the Corporate Debtor: Ind-Barath Energy (Utkal) Limited, List of Creditors as on August 29, 2018 further updated till August 31, 2020 for additional information warranting such revision**

**List of operational creditors (Government dues)**

**(Amount in Rs.)**

Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Whether related party?	% of voting share in CoC, if applicable					
1	Dy. Commissioner of CT&GST, Jharsuguda (GST Department)* Note 6		17.07.2020	17,85,92,917.00	0	Unsecured	-	0	0	0	0	17,85,92,917	On July 17, 2020, the Resolution Professional received a claim in Form B dated July 17, 2020 from the GST Department for an amount of Rs. 17,85,92,917/- . The RP has preferred an application seeking appropriate orders in respect of the Claim Form received by the GST Department, post approval of the Resolution Plan by CoC and the same being reserved for Orders by the Hon'ble Tribunal.
2	Tamil Nadu Generation and Distribution Corporation		28.08.2019	3,20,43,98,097.00	0	Unsecured	-	0	0	0	3,20,43,98,097	0	
3	Mahanadi Coalfields Limited		03.09.2018	23673299	0						23673299	0	
4	Power Grid Corporation of India Limited		28.11.2018	2,03,76,525.00	2,03,76,525.00	Unsecured					0		
5	Power Grid Corporation of India Limited		28.11.2018	2205389789	2205389789								The Hon'ble NCLT vide its order in IA No. 1085/2019 in CP(IB) No. 276/7/HDB/2018 dated June 09, 2020 had directed Power Grid Corporation of India Limited ("Applicant/PGCIL") to approach Resolution Professional ("RP") by filing its revised claim Form before the RP for consideration and verification. Accordingly, on receipt of the revised claim from PGCIL, after verification of all the relevant documents, the claim amounting to Rs. 19,28,00,000/- towards relinquishment charges has been admitted in addition to the claim for sum of Rs. 201,25,89,789/- which was already admitted.
<b>5</b>	<b>Total</b>			<b>5,63,24,30,627.00</b>	<b>2225766314</b>	<b>0</b>		<b>0</b>	<b>0</b>	<b>0</b>	<b>3228071396</b>	<b>178592917</b>	